

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14886/2024

(Arising out of impugned final judgment and order dated 17-04-2024 in WPC No. 33803/2023 passed by the High Court of Judicature at Madras)

PREMA GOPAL

Petitioner(s)

VERSUS

CENTRAL ADOPTION RESOURCE AUTHORITY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.147703/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anil Malhotra, Adv.
Mr. Ranjit Malhotra, Adv.
Mr. Viresh B. Saharya, AOR
Mr. Ankit Malhotra, Adv.
Mr. Akshat Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable on 26 July 2024.
- 2 Besides the Central Agency, liberty to serve an additional copy on the Central Adoption Resource Authority.
- 3 Liberty to serve the Standing Counsel for the State of Tamil Nadu as regards the second and third respondents.
- 4 Ms Aishwarya Bhati, Additional Solicitor General, is requested to assist the Court.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR